

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 660 of 2019

IN THE MATTER OF:

Electro Magnetic Industries

....Appellant

Vs.

Energio Engineering Projects Ltd.

....Respondent

Present:

Appellant: Ms. Sneha Ravi Iyer, Advocate

Respondent: Mr. Abhishek Anand and Mr. Mohak Sharma, Advocates

O R D E R

23.08.2019: Learned counsel for the appellant states that the appellant has taken steps to comply with the direction which was given in the Interim Order to supply the goods and dispatch the same to the end user namely Mr. Sanjay Gandhi Thermal Power Project, Madhya Pradesh Power Generating Company Ltd. Counsel for the Respondent/ Liquidator submits that the goods are yet to reach the end user as process of inspection is there. Considering statement made by the counsel for both the sides, it will be appropriate to adjourn the matter at this stage.

Post this appeal 'for admission (after notice)' on **25th September, 2019**.

[Justice A.I.S Cheema]
Member (Judicial)

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Kanthi Narahari]
Member (Technical)